

SCHEDULE – I
ORISSA HIGH COURT, CUTTACK

Adv. No. _____ / Research Assistant

1. Name of Applicant:
2. Date of Birth:
3. Sex (Male/Female):
4. Nationality:
5. Full Name of the Father / Husband:
6. Present Postal Address:
7. Permanent Address:
8. Educational Qualification:

Name of the Exam	Name of the Board / University	Name of the Institute/ College	Year of Passing	Total Marks	Percentage of Marks Obtained	Date of Enrolment in Bar

9. (a) Do you have knowledge of Computer Operation: (Yes/No)
- (b) Whether you have undergone any certificate/diploma course in computer operation from a recognized Institute? Please give particulars:
10. Are you married?
- If so, do you have more than one spouse living or married a person having a spouse living?
11. Whether you had earlier been engaged as a Research Assistant, If so, details.

Place

Date:

Signature of Applicant

Note:

1. Candidates should affix a latest coloured photograph snapped within three months preceding the date of application in passport size with his/her own signature thereon and duly attested by a Gazetted Officer at the space provided in the application.
2. The envelope containing application should be marked **“APPLICATION FOR THE POST OF RESEARCH ASSISTANT,20...”**
3. Envelope shall contain only one application form. An envelope containing more than one application form shall stand rejected.
4. Candidates must attach with the application form, attested copies of the certificates & mark sheets in support of their age and educational qualifications, extra-curricular activities and also in support of their having computer knowledge.
5. Two Character certificates as per Clause 8 of the Scheme.
6. Applications may be sent either by Speed Post, Registered Post with A.D., or through Courier, or can be deposited by hand during office hours.
7. The defective applications, which are not complete in any respect, will be rejected summarily.
8. Applications received after the last date shall not be entertained and the Court will not be responsible for any postal delay.
9. The candidate shall not practice in any court of law nor engage himself in any professional pursuit during the engagement as a Research Assistant.